

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 31.07.2024

Sr.No.	District Name	Previous Balance as on 01.07.2024	Institution	Disposal	Closing Balance as on 31.07.2024
1	Amritsar	11	0	0	11
2	Barnala	0	0	0	0
3	Bathinda	2	0	0	2
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	2	0	0	2
7	Ferozepur	1	0	0	1
8	Gurdaspur	2	0	1	1
9	Hoshiarpur	1	0	0	1
10	Jalandhar	7	0	0	7
11	Kapurthala	3	0	0	3
12	Ludhiana	19	0	0	19
13	Mansa	1	0	0	1
14	Moga	0	1	0	1
15	Pathankot	3	0	0	3
16	Patiala	3	0	0	3
17	Rupnagar	4	0	0	4
18	SAS Nagar	7	0	0	7
19	Sangrur	8	0	0	8
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	1	0	0	1
22	Tarn Taran	3	0	0	3
	TOTAL	80	1	1	80

U.T.Chandigarh	11	0	0	11
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.07.2024

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date number and of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
1	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		SUKHBINDER SINGH SARKARIA	SITTING	VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA	CRA/24115/10.10.2013/15.09.2023	PBAS010006902013	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	02/08/2024 Arguments	--	6	6	--		Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
2	Amritsar	SH. AMARINDER SINGH GREWAL D&SJ, AMRITSAR		VEER SINGH LOPOKE	FORMER	SUKHBINDER SINGH SARKARIA MLA VS VEER SINGH LOPOKE EX-MLA	CRA/421/10.07.2014/15.09.2023	PBAS010065882014	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	02/08/2024 Arguments	--	6	6	--		Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
3	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/202331.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13 PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	Yet to be framed	An application has also come on record for calling status report from Investigating Agency about final report under Section 173(8) Cr.P.C. Reply of this application be filed on 5.8.2024. Arguments on that application and arguments on question of charge shall also be heard on the date fixed.	--	49	--	--		An application has also come on record for calling status report from Investigating Agency about final report under Section 173(8) Cr.P.C. Reply of this application be filed on 5.8.2024. Arguments on that application and arguments on question of charge shall also be heard on the date fixed.
4	Amritsar	SH. AMIT MALHAN, CJM, ASR	-	MS. GURIQBAL KAUR	FORMER	STATE VS PARMOD ARORA AND GURIQBAL KAUR	CHI/266/2021	PBAS030016982021	28/2012	AIRPORT AMRITSAR	420/465/467/468/471/484 IPC	LIFE IMPRISONMENT	29.01.2021	22.02.2022	---	22.02.2022	Case is fixed for Defence evidence on 04.09.2024.		9	5	0	Within 1 Year	Case is fixed for Defence evidence on 04.09.2024.
5	Amritsar	SH. AMIT MALHAN, CJM, ASR	--	SH. BIKRAMJIT SINGH MAJITHIA SH. SANJAY SINGH	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 17.08.2024 for Prosecution evidence.	-	5	5	0	1 YEAR	Case is fixed for 17.08.2024 for Prosecution evidence.
6	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 31.08.2024 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 31.08.2024 for awaiting further orders from Hon'ble High Court.
7	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. RANJIT SINGH	FORMER	STATE VS RANJIT SINGH	CHI/320/2022	PBAS030018372015	127/2014	CIVIL LINES	U/S 420/120-B IPC	7 YEARS	15.01.2015	18.10.2016	--	18.10.2016	Case is fixed for 06.08.2024 for Defence Evidence.	-	9	9	--	--	Case is fixed for 06.08.2024 for Defence Evidence.

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8	Amritsar	SH. AMIT MALHAN, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	Case is fixed for 20.08.2024 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	Case is fixed for 20.08.2024 for awaiting further order from Hon'ble High Court.
9	Amritsar	SH. AMIT MALHAN, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	13/02/23	13/02/23	--	Charges yet to be framed	Case is fixed for 03.08.2024 for presence of Accused.		14	-	0		Case is fixed for 03.08.2024 for presence of Accused.
10	Amritsar	Ms. MANPREET KAUR, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBASA1002043-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order has been received from the Hon'ble High Court. Consequently, for awaiting further orders from the Hon'ble High Court to come upon 12.09.2024.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order has been received from the Hon'ble High Court. Consequently, for awaiting further orders from the Hon'ble High Court to come upon 12.09.2024.
11	Amritsar	SH. BIKRAMDEEP SINGH, JMJC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007972015		KHILCHIAN	U/S 326,321,323,341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	File has not been received from Ld. Appellate Court. Same be awaited till 27.08.2024.	-	-	-	-	File has not been received from Ld. Appellate Court. Same be awaited till 27.08.2024.	
	Barnala																						
12	Bathinda	SH. DINESH KUMAR WADHWA, ADJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A PC ACT	-	17/04/23	NA	NA	CHARGE NOT FRAMED	REPLY TO THE APPLICATION DATED 05.07.2024 FILED BY ADDL. PP FOR STATE. COPY SUPPLIED TO OTHER SIDE. COUNSEL FOR ACCUSED HAS SUBMITTED THAT ORDER DATED 04.12.2023 PASSED BY THIS COURT IS CHALLENGED BEFORE HON'BLE HIGH COURT AND CASE FIXED BEFORE HON'BLE HIGH COURT FOR 26.07.2024. COUNSEL FOR ACCUSED PLACED ON FILE PHOTOCOPY OF ORDER IN THIS REGARD AND MADE REQUEST FOR SHORT ADJOURNMENT. IN VIEW OF THE REQUEST OF COUNSEL FOR ACCUSED, CASE STANDS ADJOURNED TO 01.08.2024. FRAMING CHARGES AGAINST THE ACCUSED AS WELL AS CONSIDERATION UPON APPLICATION DATED 05.07.2024.	NO	34	0	34	APPROXIMATELY ONE YEAR	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.

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13	Bathinda	SH.SIMRAN SINGH ACJ(SD), BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	FURTHER ORDERS OF THE HON'BLE HIGH COURT NOT RECEIVED. SAME BEAWAITED FOR 31.08.2024.	YES	24	0	24	LESS THAN ONE YEAR	-do-
14	Faridkot	Dr. Ram Kumar Singla, Ld. Additional Sessions Judge-I Faridkot.	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	Nil	09.08.2024 for Prosecution Evidence	Nil	47	8	39	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
15	Faridkot	Dr. Ram Kumar Singla, Ld. Additional Sessions Judge-I Faridkot.	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109,153,295A,323,324,341,427,504,34,120B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	12.08.2024 for awaiting order from the Hon'ble High Court	NIL	218	Nil	Nil	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib	Nil																					
16	Fazilka	Sh. Ajit Pal Singh, AD&SJ Fazilka charge assumed on 23.04.2024 AN	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZCO-000506-2024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act,201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Awaiting further order of Hon'ble Supreme Court of India in SLP (Cri. No. 2100/2024 and in the alternative for arguments on the question of charge for 09.08.2024 as the Personal appearance of accused Sukhpal Singh Khaira is exempted on the basis of reason mentioned in the application and Sh Navdeep Singh Advocated filed Power of attorney on behalf of accused Gurpreet Singh @ Gopi	-	50	-	-	1 year.	This NDPS Act case No. 32 of 20.01.2024 titled as State Vs Sukhpal Singh Khaira etc. involving legislator is pending for awaiting further order of Hon'ble Supreme Court of India in SLP (Cri. No. 2100/2024 and in the alternative for arguments on the question of charge for 09.08.2024 as the personal appearance of accused Sukhpal Singh Khaira and Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in the applications. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court

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17	Fazilka	Sh. Satish Kumar Sharma, SDJM, Abohar	-	Parkash Singh Bhatti	Former	State vs Parkash Bhatti	CHI/266/2021	PBFZEI-004343-2021	155 dated 07.07.2020	City 1, Abohar	188, 269/270, 149 IPC and 51 Disaster Management Act	2 year	14.09.2021	14.09.2021	NA	13.04.2023	Order dated 01.06.2023 passed in CRM-M-28884-2023 received from Hon'ble High Court and trial court has been directed to fix this case beyond the date fixed in Hon'ble High Court. Vide order dated 31.08.2023 Hon'ble High Court made interim order continue till the next date of hearing i.e 03.09.2024	-	6	-	6	Case is being fixed for awaiting order of Hon'ble High Court and being fixed beyond the date fixed in Hon'ble High Court	In this case order dated 01.06.2023 passed in CRM-M-28884-2023, by Hon'ble High Court received, vide which, court has been directed to fix this case beyond the date fixed by Hon'ble High Court. Further order dated 31.08.2023 received by Hon'ble High Court, vide which, interim order has been made continue till the next date of hearing i.e 03.09.2024. Now case is fixed for 02.08.2024 for awaiting further orders from Hon'ble High Court. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court
18	Ferozepur	Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	Accused Satkar Kaur Gehri has not appeared and her counsel has moved application for exemption of her personal appearance for today. Keeping in view the averments made in the application the personal appearance of this accused is exempted for today. Five witnesses are present and examined. Now Witnesses cited at Sr. No. 28,30 to 35 in the list of witnesses be summoned for 07.08.2024.	No	48	19	29	By 30.06.2025 as 48 witnesses of Prosecution are to be examined	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
	Gurdaspur	Sh.Ravi Gulati, Addl District and Sessions Judge Gurdaspur		Barindermet Singh	Sitting	Harbinder Singh Vs Barindermet Singh	CRR/42/2024	PBGD01001819204	73/2017	Tibber	323,324,148,149IPC	NA	NA	NA	NA	NA	case dismissed on 20.07.2024	No	NA	NA	NA	NA	The case has been disposed of by the concerned court vide judgment dated 20.07.2024
19	Gurdaspur	Sh.Harpreet Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Fixed for 03.08.2024 for prosecution evidence.	NO	35	12	23	ONE YEAR(Approximately)	The case has been making progress at the proper pace
20	Hoshiarpur	Ms. Manpreet Kaur, CJSD, Hoshiarpur	NA	Jasbir Singh Raja	Sitting	Rajinder Singh Tohra vs Jasbir Singh Raja	COMI-3289/2013	PBHO03-001102-2011	-----	-----	U/s 420/465/467/471/477A/120B IPC	7 years with Fine	-----	-----	05.05.2011	Charge not yet framed.	Notice issued to accused Gaurav Kaushal for 31.08.2024.	--	--	--	--	--	--

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21	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS CHH SIMRANJIT SINGH BAINS	2715/2021	PBJL030155222021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1) B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	CHARGE 31.08.2024	STAYED	9	0	9	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39247-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS
22	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS CHH SIMRANJIT SINGH BAINS		PBJL030155312021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	CONSIDERATION 31.08.2024	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	-do-
23	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS CHH JASBIR SINGH AND OTHERS	2423/2021	PBJL030126052021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	AWAITING ORDER FROM HIGHER COURT 06.09.2024	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS
24	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL030160872018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506- IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	CONSIDERATION 09.08.2024	NOT STAYED	5	5	0	SIX MONTHS	-do-

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25	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS RAVI MAHINDRU AND OTHERS	CHI/189/2018	PBJL030329722018	13 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/505 IPC	143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH. 505, 149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		NOT YET FRAMED	APPEARANCE 06.08.2024	IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	7	0	7	VIDE ORDER DATED 02.11.2019 IN CRM-M-46663-2019 TITLED AS "MOHINDER PAUL BHAGAT AND ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED	-do-
26	JALANDHAR	MS. HARPREET KAUR, CJM, JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL030016042023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		NOT YET FRAMED	CONSIDERATION 09.08-2024	NOT STAYED	15	0	15	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-H(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF CASES PERTAINING TO EX/SITTING MP/MLAS
27	JALANDHAR	MS. EKTA SAHOTA, SDJM NAKODAR	NA	1. PAWAN KUMAR TINU, 2. GURPARTA P SINGH WADALA, 3. BALDEV SINGH KHAIRA	FORMER	STATE VS SETH SATPAL MAL & OTHERS	CHI/6/22	PBJLA10000232022	155 DATED 08.12.2017	P.S LOHIAN	145, 188, 283, 431, 341 IPC, 8B NATIONAL HIGHWAY ACT 1956	5 YEARS	10.01.2022	..	NA	CHARGE FRAMED ON 17.11.2023	ACCUSED APPEARED THROUGH THEIR COUNSEL, BUT ONE ACCUSED IN CUSTODY AND PRODUCED . TWO PW'S PRESENT AND EXAMINED IN THIS MONTH. LD. APP CLOSED THE EVIDENCE. NOW CASE IS FIXED FOR 05.08.2024	NOT STAYED	18	11 EXAMINED AND 4 GIVEN UP	3	THE CASE MAY BE DECIDED WITHIN SIX MONTHS ON APPEARANCE OF ALL ACCUSED AS OFFENCES ARE PETTY IN NATURE.	-do-
28	Kapurthala	Ms.Rajwant Kaur, CJM, Kapurthala	-	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Notice to Complainant 03-09-2024	None	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
29	Kapurthala	Ms.Suman Pathak JMJC, Kapurthala	-	Rana Gurjeet Singh	Sitting	State Vs Daljit Singh	UCR/273/01-09-2021	PBKP03-003457-2021	FIR 101/27-12-2016	Subhanpur	IPC 355/506	----	Challan not presented, UCR presented on 01-09-2021	----	----	----	Consideration 03-08-2024	None	----	----	----	----	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
30	Kapurthala	Ms.Suman Pathak JMJC, Kapurthala	-	Sukhpal Singh Khaira	Sitting	State Vs Sukhpal Singh Khaira	CRMP/47/2024	PBKP03-000176-2024	03/2024	Subhanpur	195A,506 IPC	---	Challan not presented, Remand Papers pending	----	----	----	For Reply 14-08-2024	None	----	----	----	----	-do-
31	Ludhiana	Sh. Amrinder Singh Shergill, ASJ	N/A	BHARAT BHUSHAN ASHU	FORMER	STATE VS TELU RAM	PC/7/2022	PBLD01-025169-2022	11/16.8.2022	VIGILANCE BUREAU	409,420,467,468,471,120-B OF IPC & 7, 7A, 8, 12, 13(2) OF PC ACT 1988	LIFE IMPRISONMENT	14.11.2022 (The investigation of co-accused is still pending)	14.11.2022	N/A	CHARGE NOT FRAMED TILL DATE	Pending for 07.09.2024 for awaiting further orders from Hon'ble High Court.	Yes, order dated Janury, 11, 2024 in CRM-M-44942 -2022(O&M)	64	0	64	2 years	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz-II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are total 19 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Out of these 19 cases now 4 cases are stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
32	Ludhiana	SH. HARBANS SINGH LEKHI,ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	16.09.2009	N/A	07.06.2017	Awaiting Order for 16.09.2024	Yes, 11.09.2017 CRR-2637-2017	22	1	21	Around one year after the stay is vacated	-do-
33	Ludhiana	MS. AMANDEEP KAUR, ADJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	NA	NA	NOT FRAMED YET	Awaiting Supplementary Challan for 05.08.2024	NO	32	0	32	Around one year	-do-
34	Ludhiana	SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354a,506,120 B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	31.08.2024 for awaiting order.	Not stayed	24	0	24	Two and Half Year.	-do-

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35	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	12/1/2016	NOT FRAMED	AWAITING ORDER FOR 21.08.2024	Stayed CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021	4	4 (Prelimry Evidence)	4	3 months	-do-
36	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS, BALWINDER SINGH and DALJIT SINGH	FORMER FORMER SITTING	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/575/2017	PBLD03-014300-2017	40/09.05.2016	SARABHA NAGAR	323/353/334/427/186/188/148/149 IPC & 8 OF HIGHWAY ACT	THREE YEARS	21/04/2017	23/07/2019	N/A	N/A	PW for 07.08.2024	Not stayed	15	13	2	3 months	-do-
37	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	BHARAT BHUSHAN ASHU	FORMER	BALWINDER SINGH SEKHON VS BHARAT BHUSHAN ASHU	COMI/300/2021	PBLD03-018791-2021	N/A	HAIBOWAL	353,56,186 IPC	2 YEARS	N/A	N/A	28/04.2021	NOT FRAMED	COMPLAINANT EVIDENCE FOR 05.08.2024	Not stayed	11	8	3	6 months	-do-
38	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	MAHESHINDER SINGH GREWAL	FORMER	ST MAHESHINDER SINGH GREWAL AND ORS	CHI/40693/2021	PBLD03-04130-2021	233/12-08-2017	Ladowal	283/188/431/341 of IPC AND 8B NATIONAL HIGHWAY ACT 1956	5 YEARS	9/9/2021	03.04.2023	N/A	N/A	PW for 02.08.2024	Not stayed	8	4	4	6 months	-do-
39	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/68488/2022	PBLD03-068538-2022	147/11.07.20	SARABHA NAGAR	174A of IPC	6 months	9/12/2022	23.11.2023	N/A	N/A	AWAITING ORDER FOR 02.12.2024	Stayed CRM-M-65003/2023 VIDE ORDER DATED 22.12.2023	8	NIL	8	6 months	-do-
40	Ludhiana	MS. RADHIKA PURI, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/61170/2022	PBLD03-063145-2022	55/08.03.2022	DIV NO. 5	229-A IPC	1 YEAR	06.08.2022	23.11.2023	N/A	N/A	PW FOR 05.08.2024	Not stayed	7	1	6	6 months	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing of charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
41	Ludhiana	Ms. Preeti Sukhija, ACJM	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	AWAITING ORDERS FOR 31.08.2024	Not Stayed but order to adjourn beyond the date fixed at Hon'ble High Court CRM-M-11055-2021	8	6	2	1 year	-do-
42	Ludhiana	Ms. Preeti Sukhija, ACJM	N/A	SIMRANJIT SINGH BAINS & BALWINDER SINGH	FORMER	GURDEEP KAUR VS ASHWANI	COMI/64824/2023	PBLD03-009540-2021	N/A	SHIMLAPUR	166-A,201,204,34, 120-B IPC	3 YEARS	N/A	N/A	12.03.2021	N/A	PENDING FOR 06.08.2024 FOR CONSIDERATION	Not stayed	2	1	1	1 year	-do-
43	Ludhiana	MS. KARANDEEP KAUR, JMJC, LUDHIANA	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS AND OTHERS	CHI/61431/2022	PBLD03-067464-2022	05/21.04.202	DIV NO.6	174-A	IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH	02.09.2022	02.09.2022	NIL	31.03.2023	AWAITING FILE FOR 03.08.2024	Not stayed	11	2	9	SIX MONTHS	-do-
44	Ludhiana	MS. KARANDEEP KAUR, JMJC, LUDHIANA	N/A	KULDEEP SINGH VAID	FORMER	ARUN KUMAR VS KULDEEP SINGH	COMI/617/2021	PBLD03-044343-2021	N/A	SALEM TABRI	COMPLAIN T U/S 499/500/166/120-B IPC	SECTION 500 IPC- TWO YEARS OR FINE OR WITH BOTH SECTION 166 IPC- ONE YEAR OR WITH FINE OR WITH BOTH SECTION 120 B IPC- TWO YEARS OR WITH FINE OR WITH BOTH	N/A	N/A	14.10.2021	N/A	EVIDENCE FOR 23.08.2024	Not stayed	3	NIL	3	SIX MONTHS	-do-
45	Ludhiana	Sh. Gaurav Gupta, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	28/16.05.202	DIVISION NO.6	294,188,269,160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders for 03.08.2024	Not stayed	10	0	10	1 year	-do-
46	Ludhiana	Sh. Gurinder Singh, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	07/21.10.201	DIVISION NO.7	353,186,332,188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders for 11.10.2024	Not stayed	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
47	Ludhiana	Sh. Gurinder Singh, JMJC	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	09.08.2023	PROSECUTION EVIDENCE FOR 08.08.2024	Not stayed	21	2	19	2 years	-do-
48	Ludhiana	Sh. Jugraj Singh, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	25/06.09.202	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT	188- 6 months 505-2years 54DM-I year 3 Epedemic Act - 5 years	13.09.2021	29.08.2023	N/A	29.08.2023	Awaiting orders for 20.08.2024	Not stayed	8	(4+3) 4 WITNESSES HAVE BEEN EXAMINED AND GIVEN UP	1	3 months	-do-
49	Ludhiana	Sh. Rajinderpal Singh Gill, JMJC, Samrala	N/A	DIDAR SINGH (Ex. Akali M.L.A.)	FORMER	AMARJIT KAUR VS DIDAR SINGH	COMI/17/2021	PBLDC10016282021	N/A	MACHHIWARA SAHIB	420, 465, 467, 468, 471, 120B IPC	10 YEARS	N/A	N/A	09.07.2021	N/A	Evidence 16.09.2024	Not stayed	8 (Preliminary Evidence)	5 (Preliminary Evidence)	3 (Preliminary Evidence)	3 Years	-do-
50	Mansa	MS. GURJIT KAUR DHILLON, PCS CHIEF JUDICIAL MAGISTRATE		Nazar Singh Manshahia (Former MLA) Vs Bhagwant Singh Mann MLA	Sitting	Nazar Singh Vs Bhagwant Mann MLA	COMI/177/2019	PBMNO-3001785-2019	NIL	City I Mansa	500, 501, 502 IPC	2 Years	NIL	NIL	7/30/19	Not Framed Yet	For Appearance of Accused after summoning Next date 02.09.2024	(Not stayed) Adjourned beyond the date fixed Vide Order dt. 28.01.2021 in CRM-M-3815 of 2021, CRM-M-3907-2021	6	Nil		As per Hon'ble High Court trial court is directed to adjourned beyond the date fixed, so expected time of completion of trial cannot be predicted	-Bail order of the accused Parvesh Sharma stands cancelled. Presence of the accused Parvesh Kumar Sharma be procured through non-bailable warrants for 02.09.2024. Fresh non-bailable warrants against the accused no. 4 namely J.B. Singla be also issued for the date fixed. No further orders from the Hon'ble High Court, Chandigarh passed in CRM-M-3815-2021 (O&M) and other connected case i.e. CRM-3907-2021 has been received. Let further orders from the Hon'ble Punjab and Haryana High Court, Chandigarh passed in above said case be awaited till the date fixed. Arguments on the application, which was filed by accused R.S. Jolly for permanent exemption of his personal appearance, not addressed. Adjournment has been requested for addressing the arguments on his application. -This is the order passed by Ld. Trial Court dealing with the matter.
51	Moga	Ms. Shilpi Gupta CJM, Moga.	NIL	Amandeep Kaur	Sitting	Sandeep Singh Mahesari Vs. Amandeep KaurArora	COMI/62/2022	PBMO03003895222	Complaint	City Moga	499/500	---	---	---	05-08-2022	----	Appearance 03.08.2024.	no	12	8	4	As early as possible	

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
52	Pathankot	Dr. Kushal Singla, PCS, Judicial Magistrate 1 st Clas, Pathankot		Sh. Joginder Pal son of Sh. Paras Ram, R/o Ward no. 15, Deep Nagar Colony, Sujanpur, Police Station Sujanpur	Former	State Vs Joginder Pal	Challan presented on 11.10.2022	PBPO030050142022	FIR no. 49 dated 08.06.2022	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty thousand rupees, or with both. 2) U/S:- 379 IPC (Added later on) Imprisonment for 3 years or fine or both.	11-10-2022	11-10-2022	12-04-2023	No DW is present. Now to come upon on 05.08.2024 for defence evidence otherwise for arguments.	no	30	25 witnesses examined and four witnesses given up by the State	2(one witness will be reexamined	2.5 months	Case is fixed for Defence Evidence on 05.08.2024
53	Pathankot	Dr. Kushal Singla, PCS, Judicial Magistrate 1 st Clas, Pathankot		Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Joginder Pal	Challan presented on 06.06.2024	PBPO03003522024	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957, 379, 353, 332, 186, 34 of IPC	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to two years, or with fine which may extend to twenty thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :-353 IPC Imprisonment for two years, or fine, or both. 4) U/S :- 332 IPC Imprisonment for 3 years, or fine, or both. 5) U/S:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	06-06-2024	----	----	Accused Chargeshheted. No to come up on 07.08.2024 for prosecution evidence.	No	17	0	17	----	Challan is presented on 06.06.2024. Now to come up on 07.08.2024 for prosecution evidence
54	Pathankot	Ms. Dazy Bangarh, ACJ(SD)-cum JMJC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab. Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 03.08.2024	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR	Stayed by Hon'ble High Court

Sr. No.	District Name	Name of the Court	Name of the MP	Name of the MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
55	PATIALA	Sh. Atul Kamboj, CJSD-cum-ACJM PATIALA		SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDR A VS SIMRANJE ET SINGH BAINS	COMI-134/2018	PBPT0301 2725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	2 YEARS	---	---	08.01.2018	19.11.2020	CASES IS FIEXED FOR Defence evidence for 07.08.2024	---	25	21 before notice of accusation and 23 after notice of accusation and 1 defence witness	1DW	2 Months	No DW was present. The case is now fixed for Defence Evidence for 07.08.2024. Frantic efforts will be made by the Court to dispose off the case at the earliest.
56	PATIALA	Sh. Atul Kamboj, CJSD-cum-ACJM PATIALA		Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT0301 68962022	16/6.2.2022	Sadar Patiala	188 IPC, 177 MV Act 1954, 133 Represent ation of Peopel Act	6 Months	04.11.2022	---	---	04.11.2023	Case is fixed for 09.08.2024 for Prosecution Evidence	---	8	None	PW 8	6 Months	No Pws were present. Now, case is fixed for prosecution evidence on 09.08.2024. Frantic efforts will be made by the Court to dispose off the case at the earliest.
57	PATIALA	Ms. Navdeep Kaur, CJM-cum-ACJSD, Patiala		Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT0300 42352023	16/10.02.2022	Julkan	193,199,125-A IPC Represent ation of People Act	7 years	20.04.2023	---	20.04.2023	--	12.08.2024 Evidence	---	16	5	13	6 Months	On 05.07.2024, no presecution witness was present. Summons issued to HC Gurwinder Singh were received back unserved. Fresh summons were ordered to be issued to the said witnesses for 11.07.2024 whereas bailable warrants of PW Baljinder Singh were received back unexecuted. Therefore, fresh bailable warrants to the said witness and remaining witness were also order to be summoned for the date fixed. On 11.07.2024, PW6 Baljinder Singh and PW7 HC Gurwinder Singh were examined completely. Pws mentioned at Sr. No. 8 and 14 were summoned for 18.07.2024. On 18.07.2024, Shivani Arora dealing clerk of Election Kanungo of District Patiala appeared and suffered a statement that she will bring the said record on the next date of hearing and the said official was bound down for 29.07.24. summons issued to MHC Jagjiwan Singh were received back duly served but the said official did not appear. Hence, he was summoned through bailable warrants in the sum of Rs. 5000/- with one surety in the like amount for the date fixed. On 29.07.24, CW Shivani Arora was present and examined whereas Bailable warrants issued to MHC Jagjiwan were not received back. Fresh
58	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 03.08.2024	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
59	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 03.08.2024	No	0	0	0	N/A	-do-
60	Rupnanagar	Sh. Sumit Makkar, ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO030005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 17.08.2024	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
61	Rupnanagar	Ms. Amandeep Kaur, SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Appearance 17.08.2024	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
62	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 09.08.2024	YES (Against Swaran Singh Phillaur only)	68	67	01 Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
63	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA01002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR, ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Not Framed	Appearance accused on 09.08.2024	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
64	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA0100200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Accused Sukhpal Singh Khaira and Gurdev Singh are on bail. Now pending for evidence for 02.08.2024	NIL	39	0	39	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
65	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA0101762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Adjourned to 01.08.2024 for filing reply of application	NIL	25	0	25	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
66	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Not Framed	Challan against accused Vijay Kumar Singla not presented. Same be awaited for 06.08.2024	NIL	19	0	19	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station of	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
67	SAS Nagar	Sh Avtar Singh, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A, 13(1)(A)(2) P.C. Act 120BIPC & (409,421, 465,467, 468,471 IPC Added Later)	Life Impriensonment	06.08.2022	06.08.2022	06.06.2022	Charges Not Framed	for Argument on pending application now pending for 16.08.2024	NIL	89	0	89	1 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
68	SAS Nagar	Dr Ajit Attari, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Impriensonment	05.05.2023	05.05.2023	05.08.2022	Charges Not Framed	Charge Consideration and 06.08.2024	NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
69	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG01002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 09.08.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
70	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG10023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 09.08.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	
71	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG01000482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 30.08.2024	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
72	Sangrur	Sh. Parminder Singh , ADJ, Sangrur	NA	Sh. Naresh Yadav	Sitting	Mohd. Ashraf Vs Naresh Yadav	CRA-33/2021	PBSG010042612021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 16.09.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
73	Sangrur	Sh. Parminder Singh , ADJ, Sangrur	NA	Sh. Naresh Yadav	Sitting	State Vs Nand Kishor @ Goldy and Naresh Yadav	CRA/40/2021	PBSG010059262021	NA	NA	NA	5 years and fine	NA	NA	NA	N/A	Case is adjourned for argument on 16.09.2024	No	NA	NA	NA	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
74	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/247/2022	PBSG030077722022	31/12.02.2022	City Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Accused has not come present. Notice to him be issued for 20.12.2024. However case was disposed of by Hon'ble High Court	No	13	0	13	Case stayed from Hon'ble High Court in CRM-M-6216-2023 is disposed	The Concerned Officer was directed to dispose off the case on Priority basis

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &
75	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/249/2022	PBSG030077982022	25/13.02.2022	City 1 Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not framed	NA	NA	Accused has not come present. Notice to him be issued for 20.12.2024. However case was disposed of by Hon'ble High Court	No	9	0	9	Case stayed from Hon'ble High Court in CRM-M-6216-2023 is disposed	The Concerned Officer was directed to dispose off the case on Priority basis
76	Sangrur	Sh. Gurkirpal Singh Sekhon, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	Consideration on SHO Report not made. Case is adjourned to consideration 21.09.2024	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
SBS Nagar		Nil																					
77	Sri Muktsar Sahib	Sh. Amrsh Kumar CJM, Sri Muktsar Sahib	Nil	Sh. Bhagwant Singh Maan	Sitting	Sukhbir Singh Badal Vs. Bhagwant Singh Maan	CS/30/2024 Dated 11.01.24	PBSM020000402024	Nil	Nil	Recovery of Damages	Nil	Nil	Nil	Nil	Nil	Consideration 17.08.2024	Nil	Nil	Nil	Nil	1-2 Years	Civil Suit which is on its initial stage may take upto 1-2 years as reported by the Judicial Officer complete and strenuous efforts will be made
78	Tarn Taran	Ms. Neetika Verma, ASJ, Tarn Taran	N/A	Manjinder Singh @ Sabha	Sitting	State Vs Davinder Kumar	41/13.08.2013	PBT010018522013	69 dated 04.03.2013	City Tarn Taran	354,323,506,148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989	5 years	09.05.2013	09.05.2013	N/A	10.05.2017 28.11.2013	Prosecution Evidence / 05.08.2024	N/A	21	10	11	Six months	Case is pending for prosecution evidence.
79	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 03.08.2024	Yes	11	9	2	Six months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024.
80	Tarn Taran	Ms. Parvinder Kaur. SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBT010000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 14.08.2024	Yes	10	0	10	Three months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.07.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG,ACJM	SH. SUKHBIR SINGH BADAL	0	Sitting	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH0300 0692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Vide order in CRMM No.41105 of 2020 had been adjourned to 12.10.2023 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 05.10.2024 for awaiting further order.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during this month
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Sitting & Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.0 5.2021	CHCH0300 63022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Further orders in CRMM No.24842, of 2023 Hon'ble High court not received. Now this file is ordered to be put up on 17.08.2024 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case was not listed during this month
3	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	FORMER	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.0 5.2021	CHCH0300 63012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	02.11.2023	0	Charges framed . against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused.	Complete details of the accused Gurpreet Singh and Gurvinder Singh not received. Case adjourned to 03.08.2024 for filing details of above accused.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 06.07.2024 application seeking exemption from personal appearance filed on behalf of 13 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. Summons issued to SI Karan Singh received back Served but he has not turned up in the Court. Bailable warrant of SI Karan Singh was ordered to be issued for 03.08.2024. Complete details of the accused Gurpreet Singh and Gurvinder Singh not received. Notice to SHO PS 26 Chandigarh was ordered to be issued to appear in person and provide the complete details of accused Gurpreet Singh and Gurvinder Singh. Case adjourned to 03.08.2024.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.07.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
4	SH.RAHUL GARG,ACJM	0	SH.SANDEEP SINGH	Sitting	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH030224002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED on 29.07.2024	For prosecution evidence case adjourned to 17.08.2024	NO	45	0	45	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED. On perusal of the concerned case file on dated 06.07.2024 remaining arguments on the application U/s 239 and 209 of CrPc and on the point of framing of charges against the accused not addressed. Learned Counsel for the parties had requested for an adjournment. Was heard and allowed. Case was adjourned to 20.07.2024. On dated 20.07.2024 exemption application was filed on behalf of accused Sandeep Singh which was allowed for that day only in view of averments mentioned therein. Arguments on the above said applications again not addressed. Learned counsel for the parties again requested for an adjournment. Was heard and allowed. Arguments were ordered to be addressed on 29.07.2024. On dated 29.07.2024 vide seperate detailed orders on the application U/s 239 and 209 of CrPc and on the point of framing of charges against the accused, an application filed by Learned Counsel for the Complainant for committal of the present case to the Hon'ble Court of Sessions have been dismissed. Since there were no alligations by the Complainant in her complaint dated 29.12.2022 against the accused regarding wrongful confinement, as such, no grounds to frame the charges against the accused under section 342 IPC is made out as such the accused stand s discharged for the offence levelled against him U/s 342 IPC. In view of the findings on the above referred applications , on the basics of alligations levelled by the Complainant in her complaint, a prime-facie case against the accused under section 354,354-A,354-B, 506 and 509 IPC is made out and accordingly the charges against the accused are framed Under Section 354,354-A,354-B, 506 and 509 IPC to which he pleaded not guilty and claimed trial . Case was adourned to 17.08.2024 for prosecution evidence.	
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637 /2021	CHCH030062152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed Case proceedings till 14.03.2024. For awaiting further orders from Hon'ble High court case adjourned to 20.08.2024.	No	6	5	1	APPROXIMATELY THREE MONTHS	Case was not listed during this month

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.07.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh,Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09.21	CHCH030120992021	01 Dt. 10.1.20	Police Station Sector 3, chg.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 21.12.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case was not listed during this month
7	SH.SACHIN YADAV, CJM	Sh PREM SINGH CHANDU MAJRA	Sh Harinder singh Chandu Majra	Sitting	State vs PREM SINGH CHANDU MAJRA	Pch 5422/06.09.21	CHCH030120992021	74/8.8.2020	PS3	U/S188	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 23.11.2022 CRMM No48302 of 2022 Hon'ble High court has directed Le Interim order to continue Leto adjourn the proceedings beyond the date fixed L.e 19.12.2023 in Hon'ble High Court Now this file is ordered to be put up on 22.08.2024 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file on dated 08.07.2024. Application seeking personal exemption from personal appearance filed on behalf of 29 accused(s) . Same was heard and allowed in view of the reasons mentioned therein for that day only. Today case details of CRMM -48302 of 2022 placed on record which shows that Hon'ble High Court had adjourned the case to 22.07.2024. Accordingly present case was adjourned to 22.08.2024 for awaiting further orders from Hon'ble High Court.
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 29.10.2024 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file on dated 30.07.2024 . Application seeking personal exemption from personal appearance filed on behalf of 8 accused persons . Same was heard and allowed in view of the reasons mentioned therein for that day only. Further orders not received from Hon'ble High court. Case was adjourned to 29.10.2024 for awaiting further orders from Hon'ble High Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.07.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH030282782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	For framing of charges against all accused person case adjourned to 13.08.2024	0	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 09.07.2024 application seeking exemption from personal appearance filed on behalf of 5 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. Arguements were heard on the application of discharge. Case was adjourned to 22.07.2024 for orders. On dated 22.07.2024 application seeking exemption from personal appearance filed on behalf of 5 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. Vide separte order of even date the application for discharge of accused Balwinder singh was dismissed. Case was adjourned to 30.07.2024 for framing of charges against the accused persons. All the accused who are on bail were directed to remain present in the court on 30.07.2024 so that charge can be framed against them. On dated 30.07.2024 application seeking exemption from personal appearance filed on behalf of 2 accused persons. Same was heard and in view of the reasons mentioned therein personal appearance of the accused persons was exempted for that day only. Case was adjourned to 13.08.2024 for framing of charge against the accused persons.All the accused who are on bail were directed to remain present in the court on 13.08.2024 so that charge can be framed against them.
10	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH030287582023	20/12.02.2023	PS39	U/S147,149,323, 332,353,188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	Bailable warrants issued against remaining accused for 27.08.2024	0	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 22.07.2024. Applicarion seeking personal exemption from personal appearance filed on behalf of accused Satwant Singh. Same was heard and allowed in view of the reasons mentioned therein for that day only. An application for furnish bail bonds moved by accused Partap Singh, in view of order dated 17.07.2024 passed by Learned sessions Judge. In view of said order accused partap singh was directed to furnish the bail bonds in the sum of Rs. 50000/- with one surety in the like amount. Requisite bonds were furnished, accepted and attested. Bailable warrant issued to remaining accused persons have been received back unserved. Fresh Bailable warrants against the remaining accused persons were ordered to be issued for 29.07.2024. On dated 29.07.2024 Applicarion seeking personal exemption from personal appearance filed on behalf of accused partap singh and Gurwinder Singh. Same was heard and allowed in view of the reasons mentioned therein for that day only. Bailable warrants issued against accused Gurdeep singh, Gulam Md, Harbhajan Singh, Subhash Sehgal and Saranpal received back unserved. Fresh Bailable warrant against the accused were ordered to be issued for 27.08.2024 through I/o of the case. In case the bailable warrants are not served I/o was directed to appear in person before the court on 27.08.2024.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.07.2024

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
11	SH.SACHIN YADAV, CJM	NA	1.Smt. Gagandeep Kaur Gill @ MS.Anmol Gagan Mann (Sitting MLA)	Sitting	State vs Smt. Gagandeep Kaur Gill & ORS.	Pch 191/06.02.2024	CHCH030046272024	221/29.08.2021	PS39	U/S323,332,353, 188 IPC	Upto 3 years	06.02.2024	06.02.2024	0	Not yet framed.	Bailable warrants issued against remaining accused for 09.08.2024	0	12	0	12	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	<p>On perusal of the concerned case file on dated 01.07.2024 accused person Gagandeep Kaur and Rajvinder Kaur who are on anticipatory bail have come present in the court and filed application for grant of regular bail. Sh. P I P Singh advocate has filed his Power of attorney on behalf of both the accused which was taken on record. In pursuance to the order passed by Learned additional Sessions Judge Chandigarh above said both accused were admitted to bail on furnishing the bail bonds in the sum of Rs. 50000/- each with one surety in the like amount. Requisite bonds were furnished. Accepted and attested. Remaining accused not served fresh notice through I/o Concerned was ordered to be issued for 08.07.2024.</p> <p>On dated 08.07.2024 exemption application from personal appearance of accused Rajwinder Kaur and Gagandeep Kaur filed in the court. Was heard and in view of the contents mentioned therein same was allowed for that day only. Notice issued to remaining accused persons received back duly served. Despite service the said accused persons have not come present in the court. The presence of these accused persons was ordered to be secured by way of issuance of Bailable warrants in the sum of Rs. 50000/- with one surety in the like amount for 30.07.2024.</p> <p>On dated 30.07.2024 exemption application from personal appearance of accused Rajwinder Kaur and Gagandeep Kaur filed in the court. Was heard and in view of the contents mentioned therein same was allowed for that day only.</p> <p>Accused namely Arshdeep Singh who was on anticipatory bail has filed an application for furnishing the bail bonds in pursuance of order passed by Learned Additional Sessions Judge. Accused Arshdeep was admitted to bail on furnishing bail bonds in the sum of Rs. 50000/- with one surety in the like amount. Requisite bonds furnished and accepted and attested. Bailable warrants issued against remaining accused persons received back unserved. Fresh bailable warrants were ordered to the accused persons for 09.08.2024.</p>